

DIVISION BENCH
COURT - II

O-204

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/42(KB)2023
IA(I.B.C)/16(KB)2024

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH MAY 2024

IN THE MATTER OF	ADITYA BIRLA FINANCE LIMITED VS RKDS EXPORTS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Ranjabati Ray, Adv.] For the Financial Creditor

Mr. Shaunak Mitra, Adv.] For the Resolution Professional

ORDER

1. Ld. Counsel appearing on behalf of the Financial Creditor present. Ld. Counsel appearing on behalf of the Resolution Professional present. None appears on behalf of the Suspended Board.
2. Ld. Counsel Mr. Shaunak Mitra appearing on behalf of the resolution professional notes that the Tribunal Order is repeatedly violated by the Suspended Board. Therefore, we direct the Members of the Suspended Board to appear in person before this Adjudicating Authority on the next date of hearing.
3. Hence, we make it clear that if on the next date the Members of the Suspended Board, are not personally present an arrest warrant shall be issued and/or exemplary costs would be levied on them or their bank accounts would be directed to be frozen. The plain copy of this Order be made available to the Suspended Board for communication and compliance.
4. List the matter for further consideration on **15.07.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)

Ar.